# GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

# LOK SABHA STARRED QUESTION NO. 99 ANSWERED ON FRIDAY, THE 22<sup>ND</sup> JULY, 2016 [ASHADHA 31, 1938 (SAKA)]

## **CORPORATE FRAUDS**

#### QUESTION

\*99. SHRI LAXMAN GILUWA:
SHRI RAM TAHAL CHOUDHARY:

Will the Minister of CORPORATE AFFAIRS ea=h

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be pleased to state:

- (a) whether Market Research and Analysis Unit (MRAU) has been set up in the Serious Fraud Investigation Office (SFIO) with the objective of revamping corporate sector regulatory system;
- (b) if so, the details thereof along with the cases of serious frauds unearthed by this Unit;
- (c) the action taken by the Government so far in these cases;
- (d) the number of persons against whom allegations have been proved and the details of the action taken against the accused; and
- (e) the other measures taken/ being taken by the Government to check recurrence of serious corporate frauds?

### **ANSWER**

THE MINISTER OF CORPORATE AFFAIRS (SHRI ARUN JAITLEY)

(a) to (e) A Statement is laid on the Table of the House.

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# STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF THE STARRED QUESTION NO. 99 FOR ANSWER IN LOK SABHA ON 22-07-2016

- (a) to (d) Market Research and Analysis Unit (MRAU) was set up with the following objectives:
  - (i) Repository of information;
  - (ii) Improving investigation skills;
  - (iii) Adoption of best practices;
  - (iv) Co-ordination with other investigative agencies.

MRAU prepares research reports based on information received from various resources. MRAU has submitted 5 reports covering 196 companies during 2015-16, to the Ministry of Corporate Affairs. Investigation has been ordered involving 16 companies.

- (e) Government has taken a number of measures to check recurrence of corporate frauds:
  - (i) 'Fraud' as a substantive offence has been introduced in the Companies Act, 2013.
  - (ii) Statutory status to the Serious Fraud Investigation Office has been granted under the said Act.
  - (iii) Stricter norms of Corporate Governance and their implementation under the Companies Act, 2013.
  - (iv) Increasing application of technology for early detection of frauds through data analysis, surveillance and usage of forensic tools, etc.

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